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Q.A. No. 4700 f 1994

20.3.1995

Hon. Mr. Justice B.C. Saksena, V.C.
Hon. Mr. S. Das Gupta, Member (A)

Sri A. Mohiley, learned counsel for the respondents has placed before us a copy of the Order No. 1147/227/JP/Coord dated 19th December, 1994 and a copy of the Order No. 1147/225/PR/Estt -Coord dated 19th December, 1994, ~~the same be brought on record~~, passed by Brig. T. George, Commandant, Central Ordnance Depot, Agra. The said orders show that the charges levelled against the applicant Nos. 1 & 2 through charge-sheet dated 7.4.1992 has been dropped. The copies of these two orders were sent to the learned counsel for the respondents to enable him of the latest ~~position~~ position of the case. In view of the aforesaid two orders, the charges levelled against the applicants have been dropped and the O.A. renders dismissed as infructuous. The same is, accordingly, dismissed as infructuous.

W.C.
A.M.

B.C.
V.C.